

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 320 of 2020**

**In the matter of:**

**Manasi Indrajit Wadkar**

**....Appellant**

**Vs.**

**Union Bank of India & Anr.**

**...Respondents**

**Present**

**For Appellant: Mr. Krishnendu Datta & Mr. Mohit Bafna, Advocates.**

**For Respondents: Mr. Abhijeet Sinha, For R-1 & Mr. AK Mishra.  
Mr. Mamta Binani & Mr. Devansh Jain, For R-2.**

**ORDER**

**(Through Virtual Mode)**

**12.10.2020:** Mr. Abhijeet Sinha Counsel for Respondent No. 1 is further heard. It is stated by Mr. Abhijeet Sinha for Respondent No. 1 that although the Balance Sheets are there Directors Reports were not filed with ROC. He states these are his instructions.

Keeping in view, Para 33.1 in the Judgment of Babulal Vardharji Gurjar Vs. Veer Gurjar Aluminium Industries Pvt. Ltd. & Anr. in Civil Appeal No. 6347 of 2019, the Respondent No. 1 needs to show us if the necessary foundation with regard to Limitation has been laid in the Application under Section 7 and we wish to hear Parties on the Question of Law in this regard before going into the other issues. List the Appeal for further '**Hearing**' on **4<sup>th</sup> November, 2020** at **12:00 noon**.

Counsel for the Appellant is permitted to file complete set of Application under Section 7 alongwith Annexures as were filed before the Adjudicating

Authority. Parties may file 'Copies of Judgments' they want to refer and rely on the time of further arguments.

**[Justice A.I.S Cheema]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*Sim/md*